

[Sh. Rajesh Pilot]

- (v) G.S.R. 973 (E) published in Gazette of India dated the 30th September, 1988 approving the Kandla Port Employees' (Retirement Benefit Fund), Regulations, 1988.
 - (vi) G.S.R. 1007 (E) published in Gazette of India dated the 13th October, 1988 approving the New Mangalore Port Employees' (Leave) Amendment Regulations, 1988.
 - (vii) G.S.R. 887 (E) published in Gazette of India dated the 30th August, 1988 approving the New Mangalore Port Trust (Licensing of Stevedores) Amendment Regulations, 1988. [Placed in Library. See No. LT-6720/88]
- (2) A copy of the dock Workers (Regulation of Employment) Amendment Rules, 1988 (Hindi and English versions) published in Notification No. S.O. 984 (E) in Gazette of India dated the 26th October, 1988, under section 8A of the Dock Workers (Regulation of Employment) Act, 1948. [Placed in Library. See No. LT-6721/88]

12.24 hrs.

ESTIMATES COMMITTEE

[English]

Action taken Statements on Reports

SHRI ASUTOSH LAW (Dum Dum): I beg to lay on the Table statements (Hindi and English versions) showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of:-

- (i) Fifty-second Report of Esti-

mates Committee (English Lok Sabha) regarding action taken by Government on their Forty-fifth Report (English Lok Sabha) on the Ministry of Home Affairs—Voluntary Organisations.

- (ii) Fifty-sixth Report of Estimates Committee (English Lok Sabha) regarding action taken by Government on their Forty-second Report (Eight Lok Sabha) on the Ministry of Tourism—Tourism in Orissa.

12.24 1/2 hrs.

ELECTION TO COMMITTEE

[English]

Institutes of Technology Council

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L.P. SHAH): I beg to move:

"That in pursuance of Section 31 (2) (k) of the Institutes of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31 (1) of the said Act."

MR. SPEAKER: The question is:

"That in pursuance of Section 31 (2) (k) of the Institute of Technology Act, 1961, the members of this House do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Council established under Section 31 (1) of the said Act."

The motion was adopted